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ITEM NO.8

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).31592/2008
(From the judgement and order dated 26/10/2007 in WP No.13726/2004 of the
HIGH COURT OF MADRAS)

DY.INSPECTOR GEN.OF POLICE & ANR.

Petitioner(s)

VERSUS

S.SAMUTHIRAM

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and
office report)

Date: 30/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. C. Paramasivam, Adv.
Mr. B.Balaji,A.O.R.

For Respondent(s) Mr. V.N. Subramaniam, Adv.
Mr. N. Vijiakumar, Adv.
Mr. V. Senthil Kumar, Adv.
Mr. Balaji Srinivasan,A.O.R.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Heard Mr. C. Paramasivam, learned counsel appearing for
the petitioners and Mr. V.N. Subramaniam, learned counsel appearing
for the respondent.

Hearing concluded.

Judgment reserved.

|(A.D. Sharma)

|(Renuka Sadana)

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|Court Master

| |Court Master

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